

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 265 of 2017**

**IN THE MATTER OF:**

**Ghanshyam Sarda**

**...Appellant**

**Vs.**

**The Agarpara Company Ltd. & Ors.**

**...Respondents**

**Present: For Appellant:- Mr. Gopal Jain, Senior Advocate with Mr. Amit Kasera, Advocate.**

**For Respondents:- Mr. Amit S. Chadha, Senior Advocate with Mr. Atanu Mukherjee, Advocate for Respondent No.30.**

**Mr. Sanjeev Sen, Senior Advocate with Mr. Gaurav Kejriwal, Advocate.**

**Mr. Arvind Kumar, Advocate for Respondent No.1**

**Mr. Krishnendu Datta and Mr. Rohan Malik, Advocates for Respondent No.18.**

**ORDER**

**16.08.2017-** The appellant-Ghanshyam Sarda has challenged the order dated 4<sup>th</sup> July, 2017, whereby parties have been directed to file reply and rejoinder. Following the order passed by this Appellate Tribunal today (16-08-2017) in Company Appeal (AT) No.264 of 2017, this appeal stands disposed of. The impugned order dated 4<sup>th</sup> July, 2017 stands modified to the extent above. No cost.

(Justice S.J. Mukhopadhaya)  
Chairperson

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